

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/00501/2015

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

GOURI DEVI & ANR.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.T.K.Biswas, counsel

For the respondents : Mr.S.Banerjee, counsel

Order on : 21.9.16

O R D E R

Heard ld. Counsel for the parties and perused the materials on record.

2. The admitted position is that the prayer of the applicant for employment assistance on compassionate ground was turned down by the authorities as he was a married son. The respondents have reflected in their reply the following :

"The CAC again rejected his case for being a married candidate in terms of DOP&T OM No. 14014/02/2012-Estt(D) dated 30.5.13 (FAQ item No.13): The applicant was informed accordingly vide letter dated 29.10.14."

3. It is understood that the Government has changed its view regarding consideration of married son for such employment assistance. Moreover the bar in regard to consideration of married son was introduced only in 2014 as evident from the FAQ on compassionate appointment released by the DOPT on 30.5.13 as contained in Annexure R/12 to the reply, whereas the death in the instance case took place long before introduction of the said circular.

4. That apart marriage is no more a bar in regard to consideration of sons for employment assistance in terms of DOPT OM No. 14014/02/2012-Estt(D) dated 25.2.2015.

5. Therefore the authorities are directed to re-consider the case of the applicant in terms of the latest position and pass appropriate orders within three months from the date of communication of this order.
6. Accordingly the OA is disposed of. No order is passed as to costs.

(BIDISHA BANERJEE)

MEMBER (J)

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